

ITEM NO.104

COURT NO.6

SECTION IV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 2536/2019

SUKHDEV SINGH

Appellant(s)

VERSUS

SUKHBIR KAUR

Respondent(s)

([TO GO BEFORE THREE HON'BLE JUDGES]
IA No. 68654/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH C.A. No. 5726/2019

Date : 05-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Appellant(s)

Mr. Rajesh Aggarwal, AOR
Mrs. Mridul Aggarwal, Adv.
Mr. Akash Karanwal, Adv.

For Respondent(s)

Mr. Naresh Kumar, AOR
Mr. Neeleshwar Pavani, Adv.
Ms. Shaurya Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Time is sought on behalf of the respondent on the ground that the learned counsel appointed to espouse the cause of the respondent is not available.

We grant time of four weeks to the learned counsel appearing for the parties to file submissions in brief along with the copies of the decisions relied upon.

List on 3rd October, 2024 on the top of the Board.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER